SUPREME COURT OF INDIA

New Delhi, dated May 7, 2021

CIRCULAR

It is hereby circulated for information to all concerned that , in order to meet the demand of justice and for hearing of matters of extremely urgent nature during the rescheduled summer vacation , Hon'ble the Chief Justice of India has been pleased to direct as follows: -

- During the First Part of rescheduled summer vacation , i.e. from 10.05.2021 to 16.05.2021, Two Division Benches will conduct hearing through Video Conferencing Mode on two days in a week i.e. on Tuesday and Friday.
- During the First Part of rescheduled summer vacation, i.e. from 17.05.2021 to 25.05.2021, Two Division Benches will conduct hearing through Video Conferencing Mode on two days in a week i.e. on Tuesday and Friday.
- 3. The matters , whether Fresh or After Notice extremely urgent, mentioned by the Advocates / Party-in-Person requesting for listing during summer vacation, will be listed before the vacation Benches . The Advocates or Party-in-Person desirous of getting their matters listed before the Vacation Benches may send their request for extremely urgent listing , incorporating reasons for extremely urgent listing ,online on the email address ' mention.sc@sci.nic.in '.
- 4. The extremely urgent matters which are received upto Thursday, will be listed on Tuesday and the extremely urgent matters which are received upto Monday, will be listed on Friday.
- 5. The Constitution of Vacation Benches for the Second Part and Third Part of Vacation i.e. from 26.05.2021 to 10.06.2021 and 11.06.2021 to 27.06.2021 respectively will be notified later on .

Sd/-

Sd/-

(Vinod Singh Rawat) Registrar (J-II) 07.05.2021

(Anil Laxman Pansare) Registrar (J-I) 07.05.2021

Copy to:

All Concerned